

*Thursday,
11th September, 1890*

ABSTRACT OF THE PROCEEDINGS
OF THE
Council of the Governor General of India,
LAW AND REGULATIONS

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ABSTRACT OF THE PROCEEDINGS
OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS,

1890

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1891

*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament 24 & 25 Vict., cap. 67.*

The Council met at Viceregal Lodge, Simla, on Thursday, the 11th September,
1890.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, G.C.M.G., G.M.S.I.,
G.M.I.E., *presiding*.

His Excellency the Commander-in-Chief, Bart., V.C., G.C.B., G.C.I.E., R.A.

The Hon'ble Lieutenant-General Sir G. T. Chesney, K.C.B., C.S.I., C.I.E., R.E.

The Hon'ble Sir A. R. Scoble, Q.C., K.C.S.I.

The Hon'ble Sir C. A. Elliott, K.C.S.I.

The Hon'ble P. P. Hutchins, C.S.I.

The Hon'ble Sir D. M. Barbour, K.C.S.I.

The Hon'ble R. J. Crosthwaite, C.S.I.

The Hon'ble Bábá Khem Singh Bedi, C.I.E.

BIRTHS, DEATHS AND MARRIAGES REGISTRATION ACT, 1886,
AMENDMENT BILL.

The Hon'ble MR. HUTCHINS moved that the Bill to amend the Births, Deaths and Marriages Registration Act, 1886, be taken into consideration. He said:—

“This is a Bill which I introduced at the last sitting of the Council, and on my motion Hon'ble Members then agreed that it should be taken into consideration today. It comprises only two simple sections. The first extends till the first day of April next the time within which certain registers, which have been regularly kept but are not recognized by the law of evidence, may after suitable scrutiny acquire evidential value. I fully explained on the last occasion how this extension of the limited time had become necessary.

“The object and effect of the second section are to remove all doubt as to the power of the Governor General in Council to appoint separate Commissioners to scrutinize the registers of the several provinces, instead of one set of Commissioners for all the territory to which the Act applies.

[*Mr. Hutchins.*]

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[11TH ~~1890~~, 1890.]

“ Local Governments have seen the Act as well as the explanatory remarks which I made a fortnight ago, and I understand that no objection has been made to the immediate passing of the measure.”

The Motion was put and agreed to.

The Hon'ble MR. HUTCHINS also moved that the Bill be passed.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 25th September, 1890.

SIMLA;
The 12th September, 1890. }

S. HARVEY JAMES,
Secretary to the Government of India,
Legislative Department.